

DISTRICT COURT, THIRUVANANTHAPURAM

email : tvmdcourt.ker@nic.in

Phone : 0471-2462167

Fax : 0471-2479765

No. C1- 9880 /2021

Date : 07.09.2021

NOTICE

Applications are invited from the advocates practicing in the Courts in Thiruvananthapuram District for appointment to the post of Part - Time Official Receiver in the District of Thiruvananthapuram, under the terms and conditions mentioned below. Those who are eligible and prepared to abide the terms and conditions shall apply in the appended format (in triplicate) and forwarded to the District Court on or before 01.10.2021

Terms and conditions for appointment as Part- Time Official Receiver.

1. Must be an Advocate of High Court of Kerala, Ernakulam.
2. Must have had practice at the Bar for a period of not less than 3 years (as on the first day of December of the year in which the appointment is to be made) of which not less than 2 years shall have been in the Thiruvananthapuram District.).
3. Must execute two bonds with 2 sureties for ` 2,000/- each one in favour of the State Government and other in favour of District Judge.
4. The Part-time Official Receiver will be allowed a Commission on the basis of the terms and conditions enumerated under Government Order No. D. Dis 20528/57/HD dated 02..07..1957 of the Home Department, Government of Kerala and as amended from time to time.
5. Shall be on probation for a period of two years and on Satisfactory completion thereof he shall hold office for a further period of 3 years at a time.

(By Order)


SHERISTADAR.



Date: 07.01.2021
To: The Secretary, Bar Association, Thiruvananthapuram/ Neyyattinkara/ Nedumangad/ Varkala / Attingal and Criminal Courts Bar Association, Thiruvananthapuram.

No. CI- 9880 /2021

NOTICE

The Notice Board, District Court, Thiruvananthapuram/ Sub Courts, Thiruvananthapuram/Neyyattinkara/Nedumangad and Attingal/ Munsiff's Court, Varkala and Official Receiver's Office, Thiruvananthapuram. File.

District Court on or before 01.10.2021

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2. Must have had practice at the Bar for a period of not less than 3 years (as on the first day of December of the year in which the appointment is to be made) of which not less than 2 years shall have been in the Thiruvananthapuram District.

3. Must execute two bonds with 2 sureties for 2,00,000/- each one in favour of the State Government and other in favour of District Judge.

4. The Part-time Official Receiver will be allowed a Commission on the basis of the terms and conditions enumerated under Government Order No. D. Er. 2022/2741D dated 03.07.1957 of the Home Department, Government of Kerala and as amended from time to time.

5. Shall be on probation for a period of two years and on satisfactory completion thereof he shall hold office for a further period of 3 years as a time.

(By Order)

SHERISTADAR



APPLICATION FOR APPOINTMENT AS PART-TIME OFFICIAL RECEIVER AT DISTRICT COURT

Paste your recent
colour photograph
size 4.5cm X 3.5cm

1.	Name in Full [in block letters] [As given in Enrolment Certificate]	
2.	Age & Date of Birth	
3.	Father's Name	
4.	Gender	
5.	Permanent Address	
6.	Present Residential Address [for communications]	
7.	Office Address	

8.	E-mail ID	
9.	Telephone Number	
10.	Mobile Number	
11.	Educational Qualifications [Graduation, Post-graduation, etc.] [Specify name of University, name of Institution/College, Registration Number and Year] [Enclose attested copy of Degree Certificate]	
12.	Enrolment Number	
13.	Date of Enrolment	
14.	Name of Bar Council [Enclose attested copy of Enrolment Certificate]	
15.	Place of Practice [As in the Application for Enrolment]	
16.	Present Place of Practice	
17.	Period of Practice [Specify the period and number of years at each place] [Enclose certificate(s) issued by the Secretary of Bar Association registered and recognised by State Bar Council]	
18.	Period of Practice in the District in which appointment as Part-time Official Receiver is sought for [Specify the number of years of practice as on 1 st December of the year in which appointment is to be made]	

19.	<p>Whether already held the office of Part-time Official Receiver.</p> <p>[If yes, specify place, period and number of years]</p>	
20.	<p>Advocate Code</p> <p>[If practising at High Court of Kerala]</p>	
21.	<p>Period of Practice at High Court of Kerala</p> <p>[Specify the period and number of years]</p> <p>[Enclose certificate issued by the Secretary of Kerala High Court Advocates Association, if member of that Association. If not, certificate issued by the High Court]</p>	
22.	<p>Details of Practice</p> <p>[Specify branches of law]</p>	
23.	<p>Experience, if any, as Standing Counsel in the panel of Banks or Financial Institutions.</p> <p>[Specify the period and number of years]</p> <p>[If yes, enclose supporting documents or certificates issued by the concerned Bank/Financial Institution]</p>	
24.	<p>Experience, if any, in conducting cases involving insolvency laws</p> <p>[Specify the period and number of years]</p>	

25.	<p>Experience, if any, as Government Pleader or Central Government Counsel.</p> <p>[Specify the period and number of years]</p> <p>[If yes, enclose supporting documents]</p>	
26.	<p>Whether, after enrolment, has incurred any disqualification as mentioned in Section 24A of the Advocates Act, 1961</p> <p>[If yes, specify case number, name of court, nature of offence, etc. and enclose copy of judgment/order]</p>	
27.	<p>Whether involved in any criminal case.</p> <p>[If yes, specify case number, name of court, nature of offence, stage of the case, etc. In case already acquitted or convicted, enclose copy of judgment/ order]</p>	
28.	<p>Whether involved in any civil or criminal case relating to monetary disputes.</p> <p>[If yes, specify case number, name of court, nature of dispute, stage of the case, etc. In case already disposed of, enclose copy of judgment/ order]</p>	
29.	<p>Whether involved in any revenue recovery proceedings</p> <p>[If yes, specify the details and enclose copy of demand notice/order]</p>	
30.	<p>Whether punished by the Disciplinary Committee of State Bar Council for professional or other misconducts.</p> <p>[If yes, specify the details and enclose copy of the order]</p>	

31.	Whether any complaint filed before the State Bar Council alleging professional or other misconducts or any disciplinary proceedings initiated by the State Bar Council are pending [If yes, specify the details and enclose copy of the notice, etc.]	
32.	Any other relevant information	

DECLARATION

I,, aged years, S/o / W/o / D/o, residing at do hereby declare that the details furnished above are true, complete and correct to the best of my knowledge, information and belief.

Place :

Date:

Signature

Name of the Candidate

CERTIFICATE

Certified that the duly filled in application form submitted by Sri./Smt. has been verified with the relevant certificates/documents regarding qualifications and experience and found that the details entered in the application are correct.

DISTRICT JUDGE

Place:

Date:

Annexure-I

EXPERIENCE CERTIFICATE

This is to certify that Sri./ Smt.....
S/o / W/o / D/o residing
at is a
member of Bar Association from..... and he/she has been
actively and continuously practising as an Advocate in the courts at the
District Court Centre,, since..... and his/her enrollment No.
is

His/Her reputation, efficiency, conduct and character are

PRESIDENT/SECRETARY

Place:
Date: